

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**  
**Company Appeal (AT) (Insolvency) No. 866 of 2020**

**In the matter of:**

**Kalptaru Steel Rolling Mills Ltd.**

**....Appellant**

**Vs.**

**Southern Power Distribution Company of A.P. Ltd.**

**....Respondent**

**Present:**

**Appellant: Mr. Anoop Prakash, Advocate**

**Respondent: Mr. Rakesh K. Sharma, Advocate**

**ORDER**

**09.10.2020:** Apart from the other issues, the question raised in this appeal is that the demand for fresh security is in conflict with the terms of the approved Resolution Plan and such demand is liable to be waived.

Issue notice upon Respondent. Notice on behalf of Respondent is waived and accepted by Mr. Rakesh Kumar Sharma, Advocate. No further notice need be issued to him. He may file reply-affidavit within two weeks. Rejoinder, if any, may be filed within two weeks thereof.

Learned counsel for the parties may file their written submissions not exceeding three pages along with the pleadings.

List the appeal on 6<sup>th</sup> November, 2020.

**[Justice Bansi Lal Bhat]**  
**Acting Chairperson**

**[Justice Jarat Kumar Jain]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

*AR/g*